Gyanaranjan Sahoo ... Applicant.

-VrsUnion of India & Ors. .. Respondents

## O.A.NO.24 OF 2005

## Order dated 31.01.2005

Claming full cost of the transfer advance the Applicant ( who has faced a transfer from LPTV, Jajpur to Guwahati), the Applicant has filed this Original Application, U\s. 19 of the Administrative Tribunals, Act, 1985/

He claims around Rs. 40,000\- as advance but he has been given only Rs.10,000\-. It is the case of the counsel for the Applicant, that under the Rules governing the field, his client is entitled to full payment (of the calculated amount) as advance. In the said premises, this matter is remitted to the Respondents by calling upon them to examine the grievances of the Applicant, as raised in this Original Application, and grant him the necessary relief as due and admissible under the Rules. The Respondents should do well in giving due consideration to the grievances of the Applicant and pass necessary orders in granting reliefs to the Applicant within a period of thirty days of receipt of a copy of this order.

In the result, this O.A. is accordingly disposed; of.

Send copies of this order to the Respondents alongwith copies of this Original Application and free copies of this order be handed over to Shri D.K.Mohanty,Learned Counsel for the Applicant and to Mr.U.B.Mohpatra, Learned Senior Standing Counsel for the Union of India; on whom a copy of this Original Application has been served.

Since it is a case of the Applicant that without the full advance of the transfer expenses, it would not be possible on his part to transfer to the new

place of posting ,the Respondents are hereby directed to do well in allowing the Applicant to continue at his present place of posting i.e. LPTV, Jajpur (Orissa) until his grievances are redressed within a period of thirty days.

(M.R.MOHANTY) JUDICIAL MEMBER